

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2547**  
ANSWERED ON 17/12/2024

**IRREGULARITIES AND CORRUPTION IN PPA**

2547. SHRI JAVED ALI KHAN  
SHRI RAMJI LAL SUMAN

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether cases of irregularities and corruption have been reported in power purchase agreements (PPA) signed by Solar Energy Corporation of India Ltd (SECI) and State Governments during the last five years;
- (b) if so, the details thereof, State-wise along with details of PPAs signed by SECI during the period;
- (c) whether Government has initiated inquiry into the alleged corruption and irregularities and has fixed responsibility in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**  
**(SHRI SHRIPAD YESSO NAIK)**

(a) & (b) Solar Energy Corporation of India Limited (SECI) has not signed any Power Purchase Agreements (PPA) with any of the State Governments in the last five years under the scheme tenders issued by SECI. As part of the PPAs signed by SECI with State Governments under SECI's own projects, the Ministry of New & Renewable Energy (MNRE) has not received any official documents regarding allegation of irregularities and corruption.

(c) to (e) Does not arise in view of reply to (a) and (b) above.

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